GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.2904

TO BE ANSWERED ON THE 15TH MARCH, 2016/PHALGUNA 25, 1937 (SAKA)

CRIME AGAINST SC/ST/OBC AND MINORITY COMMUNITIES

†2904. SHRI VINOD KUMAR SONKAR:

SHRI RAM MOHAN NAIDU KINJARAPU:

SHRI NALIN KUMAR KATEEL:

SHRI M.B. RAJESH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether incidents of crime including murder, abduction, rape, exploitation, atrocities and attacks on Scheduled Caste (SC), Scheduled Tribe (ST) OBC and minority communities have been reported in the country;
- (b) if so, the details thereof and the total number of such cases, reported, cases solved/unsolved guilty arrested, convicted conviction rate achieved and the action taken against the guilty separately during each of the last three years and the current year, category, crime and State-wise including Uttar Pradesh and Andhra Pradesh;
- (c) whether the Government has been spreading awareness to substantially reduce the crime against the said communities and if so, the details thereof; and
- (d) the other effective measures taken/ proposed to be taken by the Government to stop such crimes against SC/ST/OBC and minority communities and provide security to them along with the steps taken to improve the convictio rate and the details of advisories issued to the states and police departments in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): As per information provided by the National Crime Records

Bureau (NCRB), a total of 33,655, 39,408 and 47,064 cases under total

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crimes against SCs and a total of 5,922, 6,793 and 11,451 cases under total crimes against STs were reported during 2012, 2013 and 2014 respectively. NCRB has no input on crime against OBC and Minorities, as no data is maintained separately. Crime head wise and State/UT wise (which includes data on Uttar Pradesh and Andhra Pradesh) cases reported, cases chargesheets, cases in which chargesheets not laid but final report submitted as true (cases unsolved), cases convicted, conviction rate, persons arrested, persons chargesheeted and persons convicted under crimes against persons belonging to SCs during 2012-2014 and similar data for crimes against persons belonging to STs during 2012-2014 is available at

http://mha.nic.in/sites/upload_files/mha/files/Advisor_11032016_2.PDF

(c) & (d): As per the seventh schedule to the Constitution of India `Police` and `Public Order` are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of all crimes, within their jurisdiction including crimes against members of Scheduled Castes, Scheduled Tribes, OBC and minority communities lies with the State Governments/ Union Territory Administrations. In this regard, Ministry of Home Affairs has issued Advisories dated 1st April, 2010 on "Measures needed to curb crime"

against Scheduled Castes/ Scheduled Tribes" and dated 3rd February, 2005 on "Need for effective implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989" which are available at

http://www.mha.nic.in/sites/upload_files/mha/files/pdf/Advisory-SCST_010610.pdf

http://www.mha.nic.in/apcr

Since the responsibility of implementation of Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act 1989 primarily lies with the State Governments and Union Territory Administrations, Ministry of Social Justice & Empowerment also requests States/UTs from time to time to implement provisions of the PoA Act in letter and spirit. In this regard, in d.o. letter dated 05.06.2015 and 09.06.2015 of the Secretary, Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment addressed to the Chief Secretaries of concerned States/UTs, has impressed upon the specific points for appropriate action, i.e. timely registration of the FIR and filling of charge sheet in the Court, minimizing pendency and improving conviction, sensitization of officers, awareness generation, publicity of provisions of

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the PoA Act. The State Governments and Union Territory Administrations are also provided Central assistance for effective implementation of the Act, under a Centrally Sponsored Scheme for implementation of the PCR and PoA Acts, mainly for strengthening of enforcement and judicial machinery, relief and rehabilitation of victims of atrocities, incentive for inter-caste marriages where one of the spouses is a member of a Scheduled Caste and awareness generation. A Committee under the Chairpersonship of Union Minister for Social Justice & Empowerment which was constituted in the year 2006 also, from time to time, reviews implementation status of the PCR and PoA Acts in States and Union Territories.
